

Bank of Baroda
Branch: Trans Yamuna Colony, Agra
DEMAND NOTICE

Notice Under Section 13(2) Of The Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act 2002. (SARFAESI Act.)
 We, the Bank of Baroda have issued Demand Notice under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 through our Branch and me as the Authorised Officer. The contents of the same are interalia the defaults committed by you in the payment of outstanding amount including principal interest and other charges etc.

Further with reasons, we believe that you are avoiding the service of said Demand Notice issued under the Act. As the Notices sent to you by post, had been returned back to us/ denied to receive, we are now constrained to make this publication of demand notice, as required u/s 13(2) of said Act. The Rule 3 of the Security Interest (Enforcement) Rules, 2002. You are hereby called upon to pay Bank of Baroda, within a period of 60 days from the date of publication of this Demand Notice with the aforesaid amount alongwith further interest, cost, incidental expenses, charges etc. failing which, we Bank of Baroda will take necessary action under the provisions of Sec. 13(4) of sale thereof. Further, you are prohibited u/s 13(13) of the said Act from transferring either by way of sale/lease etc. and encumber in any other way, the aforesaid secured assets. Please note further demand notice will be issued. With the Publication of this notice, it will be understood that you have received this notice. **The outstanding dues are mentioned here-in-below :**

Name & Add. of Borrower & Guarantor	Description of Property	Demand Notice Date	Amount Due As per Notice
Borrower- Mrs. Guddi Devi Yadav W/o Mr. Mohan Singh Yadav, Add.- H. No. 7, Kalindi Vihar, Near Krishna Garden, Phase 2, Agra	Equitable Mortgage of residential property situated at Part of Plot No. 38, Khasra No. 1939, Nagla Rambal, Mauza Naraich, Tehsil Etmadpur & Distt. Agra, Area- 50.166 Sq. Mtr., Property in the name of Mrs. Guddi Devi Yadav W/o Mr. Mohan Singh Yadav, Bounded as: East- Rasta 20 Ft. wide, West- House Deegar, North- Plot Deegar, South- House Smt. Umakhani	02.11.2022	₹ 16,24,428.87 as on 30.10.2022 + int. & other Exp.

Dated : 19-11-2022 **Authorised Officer**

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057
 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
 Contact Address: Building No. 07, 2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Date of Demand Notice/Amount as per Demand Notice	Date of Possession (Constructive/ Physical)
HHFDELHOU 1900002266	Shubham Son of Purn Das & Mamta Gupta	28/07/2022, Rs.10,26,608/- as on date 27/07/2022	15/11/2022 (Constructive)

Description of Secured Assets/Immovable Properties: Flat No. SF-2, Second Floor, With Roof, Plot No. 57-A, Northern Portion, Khasra No. 31, Lal Bagh Colony, Village Ahmad Nagar, Navada, Tehsil Loni, District Ghaziabad-201102 having area measuring 40 Sq. Yds. Consisting of one bedroom, one drawing room, one kitchen and one toilet, bathroom. Bounded By- North-Plot No 58A; East- 12 Feet Wide Road, South-Plot No. 56A; West- Flat No. SF-1; Place: Delhi
 Date: 19-11-2022 **Sd/- Authorised Officer, For Hero Housing Finance Limited**

STATE BANK OF INDIA
 (For Movable/Immovable Property) Under Rules 8(1)

Whereas, the undersigned being the Authorized Officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrower as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the properties described below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules as per the details is given below. **The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.** The borrower in particular and the public in general is hereby cautioned not to deal with the properties, and any dealings with the property will be subject to the charge of State Bank of India, GT Road, Brnch Khatauli, Muzaffarnagar for the amount detailed below and interest together with expenses thereon.

Sl. No.	Name of the Borrower/Guarantor	Description of the Immovable Property	Date of Demand Notice	Date of Possession Notice	Outstanding Amount
1.	Branch, Khatauli Borrower: Mr. Nannu Singh S/o Sh. Budh Singh R/o House No. 66, Ward no. 11 Near Jharkhand Mandir Chota Gate, Mohalla Shivpuri, Khatauli, Muzaffarnagar & Guarantor: Mr. Raj Kumar S/o Shri Nannu Singh, R/o House No. 66, Ward no. 11 Near Jharkhand Mandir Chota Gate, Mohalla Shivpuri, Khatauli, Muzaffarnagar (U.P.)	All the part & Parcel of Residential house measuring 63-37 Sq. mtrs or 75.77 Sq.yards situated at ward no. 11 Mohalla Shivpuri, Khatauli, Muzaffarnagar in the name of Nannu Singh S/o Budh Singh, wide sale deed 31.07.1991 Serial no. 6333 which bounded as under: East: 22' /Railway Line, North: 29'/Plot of Kallu, West: 22.10' Wide Passage, South: 33'/ House of Dhan Singh	28.06.2021	14.11.2022	Rs. 1,80,386.20/- + further interest from 05.06.2021

Date: 18.11.2022 **Place : Khatauli Authorised Officer, State Bank of India**

OCTAVIUS PLANTATIONS LIMITED
 Registered Office: E-40/3, OKHLA INDUSTRIAL AREA, PHASE-2 NEW DELHI, 110020
 Email : www.octaviusplantations.com CIN: L65910DL1984PLC018466
EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER, 2022

SL NO.	Particulars	Half Year Ended 30.09.2022	Half Year Ended 30.09.2021	Quarter ended 30.09.2022	Amount in Lacs
		Un-audited	Un-Audited	Un-Audited	Quarter ended 30.09.2021
1	Total income from operations	743.75	864.88	191.99	585.79
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	103.73	116.25	70.43	83.29
3	Net Profit/(Loss) for the period before tax(after Exceptional and/or Extraordinary items)	103.73	116.25	70.43	83.29
4	Net Profit/(Loss) for the period after tax(after Exceptional and/or Extraordinary items)	103.73	100.85	70.43	72.14
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	103.73	100.85	70.43	72.14
6	Paid up Equity Share Capital (Face Value Rs 10/-)	300	300	300	300
7	Earning Per Share (of Rs 10/- each) Basic and diluted (not annualised)	3.46	3.36	2.35	2.40

Note: 1) The above is an extract of the detailed format of result for quarter ended September 30, 2022 filed with stock exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations 2015. The full format of the said results are available on the website of BSE Limited at www.bseindia.com as well as on the company's website at (www.octaviusplantations.com)

By order of the Board For Octavius Plantations Ltd. (Sd/-) Raj Kumar Jain Whole Time Director, DIN : 03505168

Place: Delhi
 Date: 14-11-2022

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s Proplarity Infrastructure Pvt Ltd.

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s Proplarity Infrastructure Pvt Ltd.
2. Date of incorporation of corporate debtor	01-03-2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2013PTC248914
5. Address of the registered office and principal office (if any) of corporate debtor	B-238, 2ND FLOOR, NORTH EX MALL PRASHANT VIHAR, EAST DELHI - 110085.
6. Insolvency commencement date in respect of corporate debtor	16th November 2022. Order passed on 16th November by Hon'ble NCLT, New Delhi Bench VI.
7. Estimated date of closure of insolvency resolution process	180 days from the insolvency commencement date that is 16th November 2022.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Praveen Kumar Agrawal (IBBI/INPA-002/IPN00700/2018-2019/12348)
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-306, Ashiana The Heritage, Sector 4 Vaishali, Ghaziabad - 201010, pravag3001@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Praveen Agrawal Partner- Synergy Insolvency Professionals LLP (IPE), 906, Tower A, I-Thum Business Park, Opp. Noida Electronic City Metro Rail Station, Noida - 201301. praveen.agrawal@synergypipe.com Landline - 0120-4126027, Mobile: 9720108105
11. Last date for submission of claims	29.11.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Property Buyers
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Mr. Jitender Arora - IBBI/INPA-002/IPN00305/2017-18/10663 Mr. Pradeep K Chauhan - IBBI/INPA-001/IPN02583/2021-22/13961 Mr. Rajat Kuar Mehra - IBBI/INPA-002/IPN01180/2021-2022/13933
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notices hereby given that the National Company Law Tribunal Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of M/s Proplarity Infrastructure Private Limited on 16.11.2022. The creditors of M/s Proplarity Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 29.11.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Praveen Kumar Agrawal SD/- Interim Resolution Professional
 Date : 18.11.2022
 Place : Noida

L M J SERVICES LIMITED
 Registered Office: 2, Transport Depot Road, Kolkata Kolkata WB 700088 IN
 Email : csdelhi@lmjgroup.in, CIN: L93000WB1983PLC035807
EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER, 2022

SL NO.	Particulars	Half Year Ended 30.09.2022	Half Year Ended 30.09.2021	Quarter ended 30.09.2021	Amount in Lacs
		Un-audited	Un-Audited	Un-Audited	Year Ended 31.03.2022
1	Total income from operations	14459.15	6631.31	7211.85	30056.45
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	142.58	76.50	95.76	366.14
3	Net Profit/(Loss) for the period before tax(after Exceptional and/or Extraordinary items)	142.58	76.50	95.76	366.14
4	Net Profit/(Loss) for the period after tax(after Exceptional and/or Extraordinary items)	103.32	57.06	64.68	304.55
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	103.32	57.06	64.68	304.55
6	Paid up Equity Share Capital (Face Value Rs 10/-)	159.20	159.20	159.2	159.20
7	Earning Per Share (of Rs 10/- each) Basic and diluted (not annualised)	6.49	3.58	4.06	19.13

Note: 1) The above is an extract of the detailed format of result for quarter ended September 30, 2021 filed with stock exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations 2015. The full format of the said results are available on the website of CSE Limited at www.cse-india.com as well as on the company's website at (www.lmjgroup.com)

By order of the Board For L M J Services Limited (Sd/-) Sarang Jain Managing Director, DIN : 06812172

Place: Kolkata
 Date: 15-11-2021

RELIGARE HOUSING DEVELOPMENT FINANCE CORPORATION LTD.
 Registered Office at 1407, 14th floor, Chiranjiv Tower, 43, Nehru Place, New Delhi - 110019
 Corporate Office : 8th floor, Max House, Block A, Dr. Jha Marg, Okhla Phase III, Okhla Industrial Estate, New Delhi - 110020

E- AUCTION/SALE NOTICE

Notice is hereby given for conducting E-Auction sale under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI ACT) and Rules 8(6) & 9 of the Security Interest (Enforcement) Rules 2002 of the immovable properties, mortgaged to the M/s Religare Housing Development Finance Corporation Limited (hereinafter referred to as the "RHDFCL"). Whereas the below mentioned borrower failed to repay the loan amounts to the bank, within 60 days from the date of the notice mentioned in table issued by its authorized officer under section 13(2) of the SARFAESI ACT 2002.

WHEREAS The Bank has pursuant to the powers vested in it through its authorized officer taken the POSSESSION of the mortgaged property as mentioned in table under the provisions of Rule 8(1) of the Security Interest (Enforcement) Rules 2002 and under the provisions of section 13 (4) of the SARFAESI ACT 2002 and in exercise of the powers conferred there under.

WHEREAS even thereafter the borrower has failed to repay the aforesaid loan amount to the Bank, the authorized officer of the Bank has decided to sell the scheduled property/ies "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis through the process of INVITING BIDS CUM AUCTION for the below mentioned property/ies from the intending buyers on the following terms and conditions:

Sl. No.	Borrower(s) Name & Address	Notice date and Possession date	Description of the property	Reserve Price EMD
1	Kalyan Singh S/o Deep Chan and Anjana Kalyan Both R/o House No.655, Dhara Wali Gali Village, Shahibabad, Ghaziabad, Uttar Pradesh-201010 Also At: Rohella, Tailyers, At Main Market, Sahibabad Gaon, Opposite HDFC ATM, Sahibabad Village, Ghaziabad, Uttar Pradesh-201010	Notice Issued U/s 13(2) of SARFAESI ACT 2002 on 24.06.2021 and POSSESSION taken through Authorized Officer on 29.06.22 under the provision of Sec 13 (4) of the SARFAESI ACT 2002	All That Piece And Parcel of Residential Property Bearing House No. 655 Measuring About 60. Sq Yards i.e. 50.166 Sq Mtrs. Out Of Khasra No. 641/1 Situated At Dhara Wali Gali Village Shahibabad Tehsil And District Ghaziabad.	₹ 13,34,988/- ₹ 1,33,498.8/-
2	Dharmender Gopiram S/o Gopiram, Satbir Singh S/o Gopi Ram And Sarita Devi W/o Dharmender All R/o 76-village Jharoda Mazra Burari Delhi-110084 Also At: Dharmender Diary, 76 Village Jharoda Mazra Burari Delhi-110084	Notice Issued U/s 13(2) of SARFAESI ACT 2002 on 28.04.2021 and POSSESSION taken through Authorized Officer on 17.08.22 under the provision of Sec 13 (4) of the SARFAESI ACT 2002	All That Piece And Parcel of Residential Property Bearing Double-storey Built-up Property, Area Measuring 45 Sq. Yds., (i.e 37.63 Sq. Mtrs) With Roof Rights Upto Sky Rights, Out Of Total Area Measuring 100 Sq. Yards., Part Of Kh No. 40, Situated In The Abadilal Dora Of Village Jharoda Mazra Burari Delhi-110084. Boundaries As Follow: North: Property Of Amar, South: Road East: Property Of Sunder West: Remaining Road	₹ 21,87,000/- ₹ 2,18,700/-

Inspection of Property : 23.12.2022 from 11.00 A.M. to 02.00 P.M.
Last date for bid submission : 26.12.2022 till 3.00 PM
Date of e-auction : 28.12.2022 between 11.00 AM to 1 P.M with extension of 5 minutes each

TERMS AND CONDITIONS OF SALE:
 1. Full description of the above property is available with Authorized officer. The properties/documents can be inspected after fixing date and time with the Authorized Officer. 2. E-auction will be conducted ONLINE through M/s. C1 INDIA PVT LTD at Plot No 68 Gurgaon Haryana pin Code 122003. 3. Before participating in E-auction, the intending bidders should hold a valid e-mail id and register their names at portal www.bankauctions.com and get their User ID and password from M/s. C1 INDIA PVT LTD. 4. Prospective bidders may avail online training on E-auction from M/s. C1 INDIA PVT LTD., (Contact Person : Mr. Vinod Chauhan on Mobile +91 9813887931, Delhi@9813887931 or Support@bankauctions.com (Helpline No 7291981124, 25.26.5. Earnest Money Deposit (EMD) shall be deposited through electronic mode/RTGS/NEFT fund transfer to Current Account No. 1528020004845 Name of the Bank: Federal Bank, Name of the Beneficiary: Religare Housing Development Finance Corporation Limited, IFSC Code: FDR0001528. Please note that the Cheque/Demand Draft shall not be accepted towards EMD. 6. The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs.5000 per lot. 7. The successful bidder is required to deposit 25% of the bid amount (inclusive of EMD), on the same day by electronic mode / DD / Cheque drawn in favour of "M/s Religare Housing Development Finance Corporation Limited" payable at Delhi and the balance amount shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25% of sale price, whatever the case may be shall be forfeited by the "RHDFCL". If the successful bidder fails to adhere to the terms of sale or commits any default. 8. The successful bidder shall bear all expenses including statutory dues/taxes/bills etc. to Municipal Corporation or any other authorities and fees payable for stamp duty, registration fee etc. for registration of the 'Sale Certificate'. 9. Bank does not take any responsibility to procure any permission/NOC from any Authority or under any other law in force in respect of property offered or any other dues i.e. outstanding water/electric/dues, property tax or other charges if any. 10. Any arrears, dues, taxes, VAT, TDS, GST, charges on the property whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only. 11. The bidders should make discreet enquiries as regards to charge/encumbrances/statutory dues on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid. 12. The Authorized Officer has absolute right to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice. 13. To the best of its knowledge and information, the "RHDFCL" is not aware of any encumbrances on the properties to be sold except of the "RHDFCL". Interested parties should make their own assessment of the properties to their satisfaction. Bank does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid properties. For any other information, contact at: 18001039711 / 18602664111 / 18003099711 email at: customerservice@religare.com may be contacted at the above address

STATUTORY 30 DAYS NOTICE UNDER RULE 6(2), 8(6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002

The Borrower/Co-Borrowers/guarantors/mortgagors are hereby notified to pay the sum as mentioned above along with, up to date interest and ancillary expenses before auction, failing which the auction of mortgaged property mentioned above shall take place and balance dues if any shall be recovered with interest/cost. In case of no bid received in the auction sale on the date fixed for auction, the secured creditor shall be at liberty to take this property by way of private treaty on or above the reserve price fixed above to any prospective buyer.

Place : Delhi, Date : 19.11.2022 M/s Religare Housing Development Finance Corporation Limited
Note: Amount paid if any after issuance of SARFAESI Demand Notice, would be reckoned for ascertaining the dues payable at the time of realization/settlement.

पंजाब नैशनल बैंक Punjab National Bank
 ...the name you can BANK upon!

Branch Office: Circle Sastra Center, Haldwani (823400) Uttarakhand, Ph. No. 9557611888, E-Mail: cs8234@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002. Notice is hereby given to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" Basis on the date as mentioned in the table herein below, for recovery of dues due to the Bank/Secured creditor from the respective borrower(s) and Guarantor (s). The Reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	Name of The Branch Name & Addresses of The Borrower/Guarantor Account	Description of the Immovable Properties Mortgaged/Owner's Name (Mortgagors of Property (ies))	(A) Dt. of Demand Notice u/s 13(2) of SARFAESI Act 2002	(A) Reserve Price	DATE & TIME OF AUCTION	Details of The Encumbrances Known To The Secured Creditors
			(B) Outstanding Amount as on (C) Possession Date u/s 13(4) of SARFAESI Act, 2002	(B) EMD		
1.	Branch: Haldwani Railway Bazaar Borrower : M/s Nagpal Traders, Gaujajali, Bareilly Road Haldwani, Distt. Nainital, Uttarakhand. 1. Sh. Ranbir Nagpal S/o Sh. Damodar Dass (Partner), R/o M/s Nagpal Traders, Gaujajali Bareilly Road, Haldwani, Distt. Nainital, Uttarakhand. 2. Smt. Sarita Nagpal W/o Sh. Ranbir Nagpal (Partner/ Mortgagor), R/o M/s Nagpal Traders, Gaujajali, Bareilly Road Haldwani, Distt. Nainital, Uttarakhand.	1. Land & Building Bearing Khata No. 320, Khet No: 193 & 214 Min., Land Area 389.42 Sq. Mtrs. situated at Gaujajali Uttar, Bareilly Road, Haldwani, Nainital, (UK), (In the name of Smt. Sarita Nagpal W/o Sh. Ranbir Nagpal), Bahi No. 1, Zild No. 1393, Page: 153-156, Serial No. 4694, Dated 15.06.2005, Sub Registrar Haldwani. Bounded: On the North by: Land of Liladhar Kandpal. On the South by: Land of Liladhar Bachkhtti, On the East by: Rest Part of Seller, On the West by: Rest Part of Seller. 2. Land & Building Bearing Khata No. 320, Khet No. 193 & 214 Min., Land Area 1420.88 sq. Mtrs., Situated at Gaujajali Uttar Bareilly Road, Haldwani Nainital, (UK), (In the name of M/s Nagpal Traders), Bahi No. 1, Zild No. 1397, Page: 385-388, Serial No. 5143, Dated 27.06.2005, Sub Registrar- Haldwani. Bounded: On the North by: Land of Hari Chand Bhagat & Liladhar Kandpal. On the South by: Land of Liladhar Bachkhtti, On the East by: Land of Smt. Sarita Nagpal, On the West by: Land of Purchaser. 3. Land & Building Bearing Khata No. 320, Khet No. 194 & 208 Min., Land Area 5060.41 sq. mtrs., Situated at Gaujajali Uttar, Bareilly Road, Haldwani, Nainital, (UK), (In the Name of M/s Nagpal Traders), Bahi No. 1, Zild No. 127, Page: 135-308, Serial No. 1092, Dated 28.06.1993, Sub Registrar- Haldwani. Bounded: On the North by: Land of Mr. Prem Ballabh, On the South by: Land of Jai Singh, On the East by: Khet of Mr. hari Dutt, On the West by: Nahar, Canal after Lal Kuan to Bareilly Road.	(A) 30.05.2020 (B) Rs. 20,27,65,140.09 as on 11.05.2020 + Future intt. and other charges (C) 29.01.2022 (D) Physical Possession	(A) Rs. 2228.00 Lakh (B) Rs. 222.80 Lakh (C) 08.12.2022 (D) Rs. 25.00 Lakh	09.12.2022 From 02:00 PM to 04:00 PM	Not Known

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT 2002

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
 The Properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
 The particulars of Secured Assets specified in the Schedule here in above have been stated to the best of the information of the Authorised officer, but the Authorised Officer shall not be answerable for any error, misstatement of omission in this proclamation.
 The Sale will be done by the undersigned through e-auction platform provided at the Website https://www.mstcecommerce.com on 09.12.2022 @ 02.00 PM to 04.00 PM. For detailed term and conditions of the sale, please refer www.ibapi.in, www.mstcecommerce.com, https://eprocure.gov.in/epublish/app.
 For more details contact 9962955008, 9557611888. 7351122555
 Date: 18.11.2022 **Authorised Officer (Secured Creditor) Punjab National Bank Circle Sastra Center, Haldwani**